

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**

**WORKSHOP ON – COMMERCIAL COURTS ACT, 2015**

**DATE: 05.08.2023 & 06.08.2023**

**SCHEDULE**

**DAY ONE- 05.08.2023 (Saturday)**

<b>SESSION</b>	<b>TIME</b>	<b>TOPICS</b>
I	10.00 am to 10.15 am	Inauguration of the Workshop By: <b>Director, MPSJA</b> <i>(Followed by Group Photograph)</i>
II	10.15 am to 11.45 am	(i) Salient features of Commercial Courts Act, 2015 (ii) Interpretation of Contract  <i>Followed by open interaction</i> By: <b>Shri Ravindra Singh Chhabra</b> <b>Senior Advocate,</b> <b>High Court of Madhya Pradesh,</b> <b>Bench at Indore</b>
<b>TEA BREAK (11.45 am to 12.00 noon)</b>		
III	12.00 noon to 1.30 pm	(i) Procedure of Summary Suit (Order 37 CPC) (ii) Effect of amendment in Specific Relief Act, 1963  <i>Followed by open interaction</i> By: <b>Shri Rajnish Kumar Sanghi,</b> <b>Advocate,</b> <b>High Court of Madhya Pradesh,</b> <b>Jabalpur</b>
<b>LUNCH BREAK (1.30 pm to 2.15 pm)</b>		
IV	2.15 pm to 3.45 pm	Discussion on – Copyright Act 1957, Designs Act, 2000 and Patents Act, 1970  Chaired by: <b>Shri Tajinder Singh Ajmani,</b> <b>Faculty Member (Sr.), MPSJA</b>  Presentation by: <b>Participants</b>
<b>TEA BREAK (3.45 pm to 4.00 pm)</b>		
V	4.00 pm to 5.30 pm	Key issues relating to – Trade Marks Act, 1999  By: <b>Shri Sandeep Sharma,</b> <b>Registrar (Judicial-II),</b> <b>High Court of M.P.</b>

<b>DAY TWO- 06.08.2023 (Sunday)</b>		
<b>SESSION</b>	<b>TIME</b>	<b>TOPICS</b>
I	10.30 am to 11.45 am	Key issues relating to – Arbitration and Conciliation Act, 1996 <ul style="list-style-type: none"> <li>• UNCITRAL – An introduction</li> <li>• Issues regarding the jurisdiction</li> <li>• Scope of Arbitration</li> <li>• Concept of minimum Judicial intervention</li> </ul> <p style="text-align: right;">(Contd...)</p> <p>By: <b>Shri Padmesh Shah,</b> <b>Additional Director, MPSJA</b></p>
<b>TEA BREAK (11.45 am to 12.00 noon)</b>		
II	12.00 noon to 1.15 pm	Key issues relating to – Arbitration and Conciliation Act, 1996 <ul style="list-style-type: none"> <li>• Interim measures</li> <li>• What is fundamental policy of India</li> <li>• Patent illegality – New ground to challenge</li> <li>• Appealable Order</li> </ul> <p><i>Followed by open interaction</i></p> <p>By: <b>Shri Padmesh Shah,</b> <b>Additional Director, MPSJA</b></p>
<b>LUNCH BREAK (1.15 pm to 2.00 pm)</b>		
III	2.00 pm to 3.15 pm	Execution of Orders and Decrees of Commercial Court <ul style="list-style-type: none"> <li>• Enforcement of Domestic Award</li> <li>• Condition of Enforcement</li> <li>• Stamping &amp; Registration requirements of award</li> <li>• Mode of Execution</li> </ul> <p><i>Followed by open interaction</i></p> <p>By: <b>Shri Manish Sharma,</b> <b>Faculty Member (Jr. I),</b> <b>MPSJA</b></p>
IV	3.15 pm onwards	Valedictory Session <p>By: <b>Officers of the Academy</b></p>

- Note:-** (1) The Schedule is subject to change as per exigencies.  
(2) Use of Cell Phones during workshop is strictly prohibited.

**DIRECTOR**